

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 04.10.94

1. OA 485/94

K.C. PAPEEK

... APPLICANT.

V/s.

UNION OF INDIA & ORS.

... RESPONDENTS.

2. OA 486/94

RAMJIWAN SUNAR

... APPLICANT.

V/s.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

HON'BLE MR. N.K. VERMA, MEMBER (A).

For the Applicants

... SHRI K.L. THAWANI.

For the Respondents

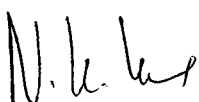
... ---

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the applicants. The charge-sheet (Annexure A-1) has been issued. The applicant has rushed immediately to this Tribunal. He should make a representation before the disciplinary authority or the authority issuing the charge-sheet and his representation should be considered by the authorities according to law.

2. We will not like to interfere at this stage particularly when the applicant has not represented to the disciplinary authority or the authority issuing the charge-sheet. The applicant can move an application within a reasonable time to the disciplinary authority or the authority issuing the charge-sheet and the application/representation shall be decided by the authority concerned according to law.

3. The OAs stand disposed of accordingly, with no order as to costs.


(N.K. VERMA)
MEMBER (A)


(D.L. MEHTA)
VICE CHAIRMAN